

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
LOK SABHA
UNSTARRED QUESTION NO. 1722
TO BE ANSWERED ON 13.02.2023**

WELFARE OF BUILDING AND OTHER CONSTRUCTION WORKERS

1722. SHRI BALUBHAU ALIAS SURESH NARAYAN DHANORKAR:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether 5.06 crore Building and Other Construction (BOC) workers are registered with Building and Other Construction Workers' Welfare Board (BOCWWB) across the country and if so, the details thereof;**
- (b) whether BOCWWB collected Rs. 87,478 crore cess for the welfare of BOC workers till November 2022 and if so, the details thereof;**
- (c) whether BOCWWB has spent Rs. 49,269 crores out of the aforesaid collected cess and if so, the details thereof and the reasons for the unspent amount so far; and**
- (d) the steps being taken by the Government to provide social security and welfare schemes relating to life and disability cover, health and maternity cover for BOC workers?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SHRI RAMESWAR TELI)**

(a) to (d): Central Government administers the Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1996 [BOCW (RE&CS) Act, 1996], the Building and Other Construction Workers' Welfare Cess Act, 1996 [BOCW Welfare Cess Act, 1996] and their rules. By virtue of Section 3 of the BOCW Welfare Cess Act, 1996, the State/UT Governments are mandated to collect the cess. The State/UT BOCW Welfare Boards (State/UT BOCWWB) are also mandated to maintain the data related to registered workers and cess details. As per the data received from State/UT BOCWWB, the details about the registered workers, collected cess and expenditure from cess of State/UT BOCWWB are enclosed as Annexure.

Contd..2/-

Collection of cess and its expenditure is a continuous process. Section 24 of the BOCW (RE&CS) Act, 1996 distinctly mentions about the utilization part out of the cess fund and entrusted upon the State/UT BOCW Welfare Boards for its application / utilisation.

Further, as per Section 22 of the BOCW (RE&CS) Act, 1996, State/UT Governments through State/UT Building and Other Construction Workers' Welfare Boards are empowered and entrusted for registration & renewal of the BOC workers and make provisions for the welfare schemes for Building and Other Construction Workers relating to life and disability cover, health and maternity cover, financial assistance for education of wards of the registered Building and Other Construction Workers, transit housing, skill development, awareness programs, pension etc.

For the welfare of the construction workers, a 'Model Welfare Scheme for Building and Other Construction Workers and Action Plan for strengthening Implementation Machinery' has been prepared and forwarded to all the States/UTs for its strict compliance.

Several instructions under Section 60 of the BOCW(RE&CS) Act, 1996 have been issued from time to time to State/UT BOCW Welfare Boards for implementation of the provisions of the Act and for optimum utilization of the cess funds for the social security & other welfare measures of the BOC workers which include the benefits of welfare schemes of the State Welfare Boards and social security schemes of the Central/State Governments like Health Insurance Scheme through PM-JAY (Ayushman Bharat), Life and Disability Cover through PM-Jeevan Jyoti Bima Yojana, PM-Suraksha Bima Yojana and Life-long Pension after 60 years through PM-Shram Yogi Maandhan Yojana and subsistence allowance during unemployment, illness, epidemics, natural calamities by using cess fund collected for the welfare of BOC workers.

Annexure referred to in reply to Part (a) to (d) of Lok Sabha Unstarred Question No. 1722 for 13.02.2023 regarding “Welfare of Building and Other Construction Workers”.

Details about the registered BOC workers and Cess details of State/UT BOCW Welfare Boards				
Sl. No.	Name of the States/UTs.	No. of registered BOCW workers [as on 01.11.2022]	Cess collected cumulative (Rs in crore) [as on 01.11.2022]	Expenditure cumulative (Rs in Crore) [as on 01.11.2022]
(A)	(B)	(C)	(D)	(E)
1	Andhra Pradesh	1992337	2549.20	569.63
2	Arunachal Pradesh	63671	485.85	480.16
3	Assam	636683	2124.66	397.85
4	Bihar	2088756	2832.78	1444.76
5	Chhattisgarh	1758894	1785.07	1342.97
6	Goa **	16060	314.25	14.35
7	Gujarat **	683000	2013.84	545.29
8	Haryana **	920054	3656.80	1622.75
9	Himachal Pradesh	435197	1136.87	469.87
10	J&K (including Laddakh)	285029	1520.67	903.47
11	Jharkhand	1313139	1118.44	564.60
12	Karnataka	3942711	9557.48	6049.22
13	Kerala **	2045538	2740.95	4399.78
14	Madhya Pradesh	1444257	5078.85	3975.72
15	Maharashtra	1401693	14273.18	5864.43
16	Manipur	193213	312.23	244.00
17	Meghalaya	87760	225.04	41.20
18	Mizoram	68244	210.82	175.98
19	Nagaland	33756	171.97	109.40
20	Odisha	3660419	3315.80	2808.93
21	Punjab	639269	1929.53	1310.89
22	Rajasthan	2974011	3925.23	2164.21
23	Sikkim **	38361	188.25	56.75
24	Tamil Nadu	2085256	5511.96	2098.47
25	Telangana	1363443	3539.82	2192.24
26	Tripura	117218	281.83	64.26
27	Uttar Pradesh	15266278	8325.41	6366.64
28	Uttarakhand	449128	998.72	569.03
29	West Bengal **	3197538	3712.29	1324.34
30	Delhi	1316385	3038.06	858.12
31	A & N Island	21544	126.45	29.22
32	Chandigarh	28888	167.38	28.66
33	Dadra & Nagar Haveli	10667	75.93	8.46
34	Daman and Diu	14924	42.96	9.96
35	Lakshadweep	434	12.75	2.36
36	Puducherry	38003	177.47	161.23
	TOTAL	50631758	87478.79	49269.20

*Source: As per reports/data received from State/UT BOCW Welfare Boards

** Data as on 01.07.2022
